

CP NO. 31(ND)/15
RT NO.37/2016

Mohinder Pal Singh

...Petitioner.

Versus

M/s High Tensile Products Pvt. Ltd. & Ors.

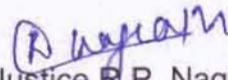
...Respondents.

Present: None for petitioners.
Shri Rajiv Sharma, Advocate for Mr. Ashish Aggarwal, Advocate
for respondents.

Case was received by transfer from the Company Law Board and taken up on 31.08.2016. Notices to the counsel for the parties were directed to be sent by Speed Posts for today. As per office report the notices sent to the learned counsel for the parties by Speed Posts have been duly delivered.

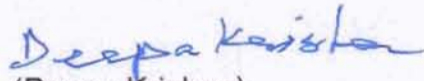
Mr. Rajiv Sharma, Advocate for Mr. Ashish Aggarwal, Advocate for the respondents has pointed out that the jurisdiction for hearing the instant petition is of Delhi Bench as the registered office of the Company is in New Delhi. In view of the submission made, the matter be placed before the Hon'ble Principal Bench of the National Company Law Tribunal, New Delhi for appropriate orders.

Records of instant petition be immediately sent.


(Justice R.P. Nagrath)
Member (Judicial)

September 22, 2016

arora


(Deepa Krishan)
Member (Technical)